

ITEM NO.35

Court 7 (Video Conferencing)

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).11021-11022/2020

(Arising out of impugned final judgment and order dated 20-09-2019 in WP Nos. 24117/2018 and 24118/2018 passed by the High Court of Judicature at Madras)

REVENUE BAR ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 17-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Arvind Datar, Sr. Adv.  
Mr. Rahul Unnikrishnan, Adv.  
Mr. T. V. S. Raghavendra Sreyas, AOR  
Mr. Naveen Hegde, Adv.  
Mr. Siddharth Vasudev, Adv.  
Mr. Navdeep Singh, Adv.  
Ms. Gayatri Gulati, Adv.

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. S.V.Raju, ASG  
Mr. M.K.Maroria, AOR  
Mr. Rajat Nair, Adv.  
Ms. Shradha Deshmukh, Adv.  
Mr. Ankur Talwar, Adv.  
Ms. Chinmayee Chandra, Adv.  
Mr. Kanu Agarwal, Adv.  
For Mr. B. Krishna Prasad, AOR  
  
Mr. Amit Anand Tiwari, AAG  
Dr. Joseph Aristotle S., AOR  
Ms. Preeti Singh, Adv.  
Ms. Ripul Swati Kumari, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List these petitions along with Writ Petition  
(Civil)No.775 of 2021.

(ANITA MALHOTRA)  
COURT MASTER

(KAMLESH RAWAT)  
COURT MASTER